# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA STARRED QUESTION NO. 129 TO BE ANSWERED ON 14.12.2023

### **COVERAGE OF UNORGANISED SECTOR WORKERS UNDER ESIC**

#### **129. SHRI SANDOSH KUMAR P:**

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has extended Employees' State Insurance Corporation (ESIC)coverage to unorganised sector workers;
- (b) if so, the details thereof and the number of workers to be benefited by this; and
- (c) if not, the reasons for not extending ESIC coverage to unorganised sector workers in the country?

#### ANSWER

## MINISTER OF LABOUR AND EMPLOYMENT (SHRI BHUPENDER YADAV)

(a) to (c): A Statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF RAJYA SABHA STARRED QUESTION NO. 129 FOR 14.12.2023 ASKED BY SHRI SANDOSH KUMAR P REGARDING COVERAGE OF UNORGANISED SECTOR WORKERS UNDER ESIC

(a) to (c): The Employees' State Insurance Act, 1948 is applicable to all factories and establishments having ten or more employees, drawing wages up to Rs 21,000/- (Rs. 25,000/- for Persons with disability). As such, the Act does not apply to the unorganised sector.

In the Code on Social Security, 2020, provision of benefits to the unorganised sector is contained in section 45 and section 109 of the Code whereby the Central Government and the State Governments can frame scheme for unorganised workers. The Code has not come into force so far.

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